

**Central Administrative Tribunal, Lucknow Bench,  
Lucknow**

**CONTEMPT PETITION NO.48/2008  
IN  
ORIGINAL APPLICATION No.441/2006**

This the 08<sup>th</sup> day of December, 2009

**Hon'ble Ms. Sadhna Srivastava, Member (J)  
Hon'ble Dr. A.K. Mishra, Member-A**

1. Shiv Prasad, aged about 57 years, son of Shri Chhotey Lal, resident of –Neelmatha, Telibagh, Lucknow.
2. Buddhu, aged about 51 years, son of Shri Teeka Ram, resident of – Mohalla-Chaudhary, Phoolbagh, Kakori, Lucknow.

.....Applicant

By Advocate: Sri Praveen Kumar.

**Versus**

Shri K.M. Chaubey, Divisional Superintending Engineer (Coordination), Northern Railway, Hazratganj, Lucknow.

.....Respondents

By Advocate: Sri B.B. Tripathi holding brief for Shri M.K. Singh.

**ORDER (Oral)**

**By Ms. Sadhna Srivastava, Member-J**

The counsel for applicant stated that the order dated 22.02.2008 passed by this Tribunal in O.A.No.441/2006 has already been complied with. Therefore, the applicant does not want to press this C.C.P.

In view of the submissions made by the counsel for applicant the C.C.P. is dismissed. Notices issued stands discharged.

  
**(Dr. A.K. Mishra)**  
**Member-A**

  
**(Ms. Sadhna Srivastava)**  
**Member-J**

*Amit/-*